

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.8
(IB)-221(PB)/2021

IN THE MATTER OF:

Bank of India Petitioner/Applicant
Vs.	
Shri Jai Singh Goel Respondent

Order under Section 95 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.06.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP	:	Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Ishaan Dhingra, Advs.
For the Personal Guarantor	:	Mr. Siddharth Sharma, Adv.

ORDER

Ld. Counsel Mr. Abhishek Anand appearing for the RP states that he has received instructions from the Bank that the settlement proposal is pending with the concerned bank.

For reporting settlement, at request, list the matter along with all the other pending applications for a physical hearing **on 02.07.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)